

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-319  
IB-1874/ND/2019

IN THE MATTER OF:

M/s. Anurautan Textiles Pvt. Ltd.

Vs

M/s. Sarveshwar Creations Pvt. Ltd.

...Applicant

...Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 27.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)

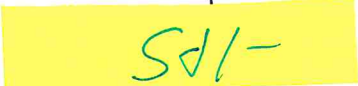
PRESENT:

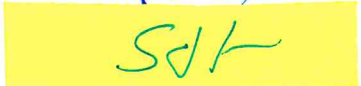
For the Applicant : Adv. C.S. Gupta

For the Respondent : Adv. Manisha Saini and Adv. Faizi Saif

ORDER

Ld. Counsel for Corporate Debtor submitted that she has deposited the cost of Rs. 10,000/- with the Registry and seeks time to file the reply and the prayer is opposed by the Ld. Counsel for the Operational Creditor. After considering the submissions made by the parties, one more opportunity is being granted to the Corporate Debtor to file the reply. No further opportunity will be given to them on any ground. List the case on 09.12.2019.

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

LV